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% 29.04.2009

Present: Ms Prem Lata Bansal, Ms Anshul Sharma, Mr Sanjeev Rajpal & Mr Mohan Prasad Gupta, Advocates for the Appellant.
Mr O.P. Srivastava, Advocate for the Respondent

+ **ITA Nos. 349/2008 & 474/2008**

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The questions raised in this appeal are squarely covered against the revenue by a recent judgment of this Court in *ITA No. 200/2008* titled *Commissioner of Income Tax vs Pawan Gupta* and/or *ITA No 1173/2007* titled *Commissioner of Income Tax vs Tulika Mishra*. No substantial question of law arises for consideration. The appeal is dismissed.

VIKRAMAJIT SEN, J.

RAJIV SHAKDHER, J.

APRIL 29, 2009

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